

project for irrigation of her lands. The dry season flows of the river Tista are insufficient to meet the requirement of both the countries. In view of this the matter regarding the sharing of the Tista flows has been under discussion between India and Bangladesh.

At the 25th meeting of the Indo-Bangladesh Joint Rivers Commission it was recognised that the sharing of the Tista waters will need to be based on intensive scientific studies. This was agreed to be commenced forthwith and completed before 1985 end. Pending completion of scientific studies, it was also agreed in a spirit of friendship and good neighbourliness that an ad-hoc sharing of the Tista flows during the dry season, valid till 1985 end, will be done with 36% for Bangladesh, 39% for India and remaining 25% unallocated. The ad-hocly allocated and unallocated shares are all liable to reallocation after the scientific studies are over.

The ad-hoc sharing arrangements valid till 1985 end will in no manner come in the way of execution and development of irrigation of the Tista Barrage Project, work on which is progressing.

#### Corruption in F. C. I.

7124. SHRI SATISH AGARWAL :  
SHRI RAM VILAS PASWAN :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether there has been corruption on mass scale in Food Corporation of India;

(b) the total amount of subsidy on account of foodgrains paid to FCI from 1980-81 to 1983-84, year-wise;

(c) whether any money has since been returned by FCI to Government: and

(d) if not, the reasons thereof?

THE MINISTER OF STATE OF THE  
MINISTRY OF FOOD AND CIVIL SUPP-

LIES (SHRI BHAGWAT JHA AZAD) : (a)  
No, Sir.

(b) The amount of subsidy paid to the Food Corporation of India on account of handling of foodgrains on Central account has been as follows :

year	Amount/Rs. Crores
1980-81	650
1981-82	700
1982-83	710
1983-84	835

(c) and (d) The final payment of Subsidy is made to the corporation based on the audited accounts and hence the question of refund does not arise.

#### Time-Bound Programme for land use Survey

7125. SHRI B. V. DESAI : Will the Minister of AGRICULTURE be pleased to State :

(a) whether the National Land Board has recommended the inclusion of a time-bound programme for land use survey in the Seventh Five Year Plan;

(b) if so, whether the Board has emphasised the need for immediate action to complete soil survey through national agencies;

(c) if so, the other recommendations made by the National Land Board;

(d) how many of them have been accepted; and

(e) the steps being taken to implement them?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (SHRI  
YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) The National Land Board has emphasised the need for immediate action to complete quick soil survey through the national agencies as well as soil survey organisations in the States.

(c) In addition to the recommendations of the National Land Resources Conservation and Development Commission endorsed by the National Land Board, the other recommendations of the National Land Board are as follows :-

1. Suitable schemes drawn up by the States/Union Territories will be incorporated in the Seventh Plan for having the services of experts in the State Land Use Boards and financial provision be made in the State Plans.

2. States/Union Territories will ensure by all possible means that as far as possible, good agricultural lands are not utilised for non-agricultural Purposes.

3. States/Union Territories will formulate suitable schemes for reclamation of land undergoing degradation due to one factor or the other and submit to Planning Commission for inclusion in the Seventh Plan so that adequate financial provisions are made.

(d) and (e) The recommendations of National Land Board have been forwarded to the States and Union Territories for appropriate action.

आई० आर० डी० मैनुअल के अन्तर्गत झाबुआ जिले में ऋणों की मंजूरी

7126. श्री दलीप सिंह भूरिया : क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि ;

(क) क्या आई० आर० डी० मैनुअल के अनुसार जिला ग्रामीण विकास एजेंसी, झाबुआ के माध्यम से निर्दिष्ट क्षेत्रों के निर्दिष्ट संख्या में ऋण के मामले तैयार किये गये थे

तथा उन्हें वित्तीय संस्थाओं को प्रस्तुत किया गया था ;

(ख) यदि हां, तो वर्ष 1978 से अब तक क्षेत्र-वार तथा वर्ष-वार ऐसे मामलों की संख्या क्या है ;

(ग) यदि नहीं, तो मद-वार उसके कारण क्या हैं ;

(घ) क्या सरकार का आई० आर० डी० मैनुअल के अनुसार कार्य न करने वाले दोषी व्यक्तियों, संस्थाओं अथवा एजेंसी के विरुद्ध क्या कार्यवाही करने का विचार है ;

(ङ) यदि हां, तो उसका स्वरूप क्या है ; और

(च) यदि नहीं, तो उसके कारण क्या हैं ?

ग्रामीण विकास मंत्रालय के राज्य मंत्री (श्री हरिनाथ मिश्र) : (क) से (च) समन्वित ग्रामीण विकास कार्यक्रम को अक्टूबर 1980 से पूरे देश में लागू किया गया था। जिला ग्रामीण विकास एजेंसी झाबुआ जिले में 1981 में स्थापित की गई थी। मामलों की संख्या तथा दी गई सहायता संलग्न विवरण में दर्शाई है। खण्ड-वार सूचना इस मंत्रालय में नहीं रखी जाती है। यद्यपि कार्यक्रम के जटिल स्वरूप तथा इसमें शामिल दूर-दराज के क्षेत्रों को देखते हुए कार्यक्रम में कुछ कमी आई है फिर भी, समग्र निष्पादन को राज्य सरकार द्वारा संतोषजनक समझा गया है।

विवरण

समन्वित ग्रामीण विकास कार्यक्रम के अन्तर्गत झाबुआ जिले में सहायित लाभभोगियों